

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

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MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 29/81 SCHEDULED TO BE HELD ON 11.10.2011 BUT ACTUALLY HELD ON 14.10.2011.

The Meeting No. 29/81 of Norms Committee-II was held on 14.10.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl. I.A.	MOS
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K Funda, A.D.	MSME
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:22.11.2011
	Decision : The case stands deferred and to be re-listed on 22.11.2011.			

2	Case No.:9/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00172/AM10/	RLA File :03/95/040/00100/AM10/	Lic.No/Date:0310537317 11.09.2009	Defer Date:22.11.2011
	Decision : NC observed that application of firm has been received and being referred to DIPP. The case stands deferred and to be re-listed on 22.11.2011.			

3	Case No.:13/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00176/AM10/	RLA File :03/95/040/00184/AM10/	Lic.No/Date:0310537350 11.09.2009	Defer Date:22.11.2011
	Decision : As per representative of DIPP present in the meeting NC decided to send a letter to firm to furnish following information:- 1. Sl. No. 12 of SDF. The case stands deferred and to be re-listed on 22.11.2011.			

4	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:22.11.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 22.11.2011.			

5	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

6	Case No.:8/29/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00251/AM11/	RLA File :03/95/040/00703/AM10/	Lic.No/Date:0310559159 09.02.2010	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(56)/2010-IPHW dated 08.09.2011 as under:-

1. Import item at S.No.3,4&5 : Net to net basis with accountability clause.
2. Import item at S.No.1,2 : As applied for with accountability clause.
3. Import item at S.No.6,7 : As per packing policy.

R/A may take suitable consequential action accordingly.

7	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date:22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

8	Case No.:28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date:22.11.2011
	Decision : The is under examination at DIPP. The case stands deferred and to be re-listed on 22.11.2011.			

9	Case No.:37/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00152/AM11/	RLA File :34/24/040/00002/AM11/	Lic.No/Date:3410026791 08.04.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier AA No. 3410029738(ratified in the meeting no. 17/81-ALC2/2011 dated 19.07.2011) as under :- Taking clue from SION C-1503/C-1575 and C-1627 import is allowed with 5% wastage i.e. 1.05 Kg/kg content in export product. Quantity of import is allowed 4700MT. R/A may take suitable consequential action accordingly			

10	Case No.:2/7/81-ALC2/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:29/81-ALC2/2011	Status:Approved
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		11.10.2011	
HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(144)/2010-ME dated 23.09.2011 as under :- 1. Item at Sl. No. Steel wire of size 3 mm & above is allowed with 10% wastage. The quantity of import may be amended accordingly. 2. Item no. 2 being a consumables i.e. cutting blades of size 47.6x8x127 mm is allowed with 5% of FOB value. The quantity of import may be amended accordingly. 3. Packing bags of 25 kg capacity may be recommended as per packing policy. R/A may take suitable consequential action accordingly.			

11	Case No.: 21/21/81-ALC2/2010	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Approved
	HQ File :01/81/050/00136/AM11/	RLA File :07/24/040/00023/AM11/	Lic.No/Date:0710071548 14.05.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. dated 22.11.2011 as under :- 1. Word "Relevant" may be prefixed with the description of import item at Sl.No 1 and the quantity of this item may be allowed as 962402 Kgs inclusive of a wastage of 17.2 % after 1/3rd recovery. R/A may take suitable consequential action accordingly.			

12	Case No.: 40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date:22.11.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

13	Case No.: 20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date:22.11.2011
	Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 22.11.2011.			

14	Case No.:17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date:22.11.2011
Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 22.11.2011.				

15	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:22.11.2011
Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.				

16	Case No.:12/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00329/AM11/	RLA File :04/24/040/00339/AM10/	Lic.No/Date:0410114288 04.06.2010	Defer Date:22.11.2011
Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.				

17	Case No.:37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date:22.11.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.				

18	Case No.:38/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00153/AM11/	RLA File :34/24/040/00052/AM11/	Lic.No/Date:3410027185 09.06.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier AA No. 3410029738(ratified in the meeting no. 17/81-ALC2/2011 dated 19.07.2011) as under :-				

Taking clue from SION C-1503/C-1575 and C-1627 import is allowed with 5% wastage i.e. 1.05 Kg/kg content in export product. Quantity of import is allowed 3290 MT.

R/A may take suitable consequential action accordingly

19	Case No.: 9/29/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Approved
	HQ File :01/81/050/00252/AM11/	RLA File :04/24/040/00041/AM11/	Lic.No/Date:0410114519 11.06.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U. O. No. 17(54)/2011-IPHW dated 17.08.2011 as under :- 1. Import item at Sl. No. 1 :As applied for. 2. Import item at Sl. No. 2 : As applied for. The quantity of polycarbonate (at Sl. No. 1) is recommended with wastage of 10%. R/A may take suitable consequential action accordingly.			

20	Case No.: 8/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00074/AM11/	RLA File :13/24/040/00013/AM11/	Lic.No/Date:1310032469 17.06.2010	Defer Date:22.11.2011
	Decision : NC decided to refer the case to DIPP as per request of representative of MOS. The case stands deferred and to be re-listed on 22.11.2011.			

21	Case No.: 30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date:22.11.2011
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.			

22	Case No.: 1/16/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Deferred and Re-indexed
	HO File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975	Defer

		02.07.2010	Date:22.11.2011
Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

23	Case No.: 34/1/81-ALC2/2011	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00613/AM11/	RLA File :07/24/040/00100/AM11/	Lic.No/Date:0710072616 06.07.2010	Defer Date:22.11.2011
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.			

24	Case No.: 6/16/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date:22.11.2011
	Decision : NC observed that reply of the firm has not been received despite two reminders, hence decided to send a final reminder to firm. The case stands deferred and to be re-listed on 22.11.2011.			

25	Case No.: 5/17/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00098/AM11/	RLA File :03/95/040/00270/AM11/	Lic.No/Date:0310583523 14.07.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis and as per recommendation of MSME as under:- Taking clue from SION C-1627, import of scrap with 6% wastage and ingot with 2% wastage is allowed. R/A may take consequential action accordingly.			

26	Case No.: 7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:22.11.2011
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.			

27	Case No.: 29/29/81-ALC2/2010	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM11/	RLA File :05/23/040/00105/AM11/	Lic.No/Date:0510268413	Defer

		19.07.2010	Date:22.11.2011
	Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.		

28	Case No.:23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date:22.11.2011
	Decision : NC observed that reply from the firm has been received and it is being forwarded to DHI for comments. The case stands deferred and to be relisted on 22.11.2011.			

29	Case No.:45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date:22.11.2011
	Decision : The case is under examination at MSME. The case stands deferred and to be re-listed on 22.11.2011.			

30	Case No.:10/48/81-ALC2/2010	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00539/AM11/	RLA File :07/24/040/00149/AM11/	Lic.No/Date:0710073515 10.08.2010	Defer Date:22.11.2011
	Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.			

31	Case No.:9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date:22.11.2011
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.			

32	Case No.:10/23/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date:22.11.2011
	Decision : NC observed that reply of the firm has been received and being refer to DIPP. The case stands deferred and to be re-listed on			

22.11.2011.

33	Case No.: 49/29/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Approved
	HQ File :01/81/050/00292/AM11/	RLA File :11/24/040/00029/AM11/	Lic.No/Date:1110023007 24.08.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DOT vide I.D. No. 15-02/2011-IP dated 02.09.2011 as under :-			
	Sl. No.	Items	%age wastage allowed and reworked quantity	
			%age wastage allowed	Reworked quantity
	1	Copper Rod	1%	18562.97KG
	2	Polyethylene	2%	10922.115KG
	3	Ploy Aluminium Foil Coated with Copolymer	2%	1932.849KG
	R/A may take suitable consequential action accordingly.			

34	Case No.: 16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date:22.11.2011
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.			

35	Case No.: 11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705 26.08.2010	Defer Date:22.11.2011
	Decision : NC observed that comments of DHI is awaited and hence decided to send a reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.			

36	Case No.: 17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Deferred and Re-indexed
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HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date: 22.11.2011
Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.			

37	Case No.: 41/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Approved
	HQ File :01/81/050/00284/AM11/	RLA File :34/24/040/00133/AM11/	Lic.No/Date:3410027918 08.09.2010	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier AA No. 3410029738(ratified in the meeting no. 17/81-ALC2/2011 dated 19.07.2011) as under :- Taking clue from SION C-1503/C-1575 and C-1627 import is allowed with 5% wastage i.e. 1.05 Kg/kg content in export product. Quantity of import is allowed 4700 MT. R/A may take suitable consequential action accordingly			

38	Case No.: 1/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Approved
	HQ File :01/81/050/00244/AM11/	RLA File :03/94/040/00576/AM11/	Lic.No/Date:0310593974 27.09.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(15)/2011/TSW(B)603 dated 05.10.2011 as under :- 1. Total net weight of export product may be incorporated in the authorization as 153664 kg in addition to quantity in numbers. 2. Quantity of Import Item may be reduced to 198999 kg including 30 % wastage after 1/3 rd recovery. R/A may take suitable consequential action accordingly.			

39	Case No.: 16/29/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00259/AM11/	RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date: 22.11.2011
	Decision : NC decided to refer the case to chemical wing of DIPP alongwith comments of Ministry of Mines for examination. The case stands deferred and to be re-listed on 22.11.2011.			

40	Case No.: 62/29/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status: Deferred and Re-indexed
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HQ File :01/81/050/00305/AM11/	RLA File :03/94/040/00418/AM11/	Lic.No/Date:0310595668 07.10.2010	Defer Date: 22.11.2011
Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

41	Case No.:2/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM11/	RLA File :04/24/040/00186/AM11/	Lic.No/Date:0410117837 07.10.2010	Defer Date: 22.11.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.				

42	Case No.:60/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM11/	RLA File :07/24/040/00266/AM11/	Lic.No/Date:0710074689 08.10.2010	Defer Date: 22.11.2011
Decision : NC decided to refer the case to MSME also. The case stands deferred and to be re-listed on 22.11.2011.				

43	Case No.:63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date: 22.11.2011
Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 22.11.2011.				

44	Case No.:17/42/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00464/AM11/	RLA File :07/24/040/00268/AM11/	Lic.No/Date:0710074776 12.10.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(86)/2009/TSW(B) dated 19.09.2011 as under :- Taking clue from SION C-1860 the proposal is recommended as under :- (i) Quantity of import Item no. 1 may be allowed as 1.05 kg per kg content in the Export Product. (ii) Quantity of Import Item No. 2 may be allowed as 1.05 kg per kg content in the Export Product. (iii) Quantity and value of Import Item No. 3 may be restricted to 4% of FOB value of Export Product. (iv) Import Item No. 4 may be deleted as justification has not been given for its quantity. (v) Quantity of Import Item No. 5 may be reduced to 5 MT @ 2 kg per MT as this item can be re-used in the process.				

(vi) Import Item No. 7 & 8 are packaging material and may be allowed as per the policy for Packaging Material.

R/A may take suitable consequential action accordingly.

45	Case No.: 6/32/87-ALC1/2010	Party Name:GUTS ELECTROMECH LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/87/050/00299/AM11/	RLA File :09/24/040/00313/AM11/	Lic.No/Date:0910044096 02.11.2010	Defer Date:11.10.2011
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U. O. No. 30(08)/2011-ME dated 26.09.2011 as under :- The import of component and 46 SWG Copper wire are ratified on net-to-net basis with accountability clause and according to the weight shown by the unit in their application. R/A may take suitable consequential action accordingly.			

46	Case No.: 9/33/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM11/	RLA File :09/24/040/00279/AM11/	Lic.No/Date:0910044171 04.11.2010	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

47	Case No.: 15/33/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00332/AM11/	RLA File :03/94/040/00719/AM11/	Lic.No/Date:0310600432 08.11.2010	Defer Date: 22.11.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 22.11.2011.			

48	Case No.: 20/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM11/	RLA File :05/23/040/00216/AM11/	Lic.No/Date:0510276712 10.11.2010	Defer Date: 22.11.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

49	Case No.:21/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00338/AM11/	RLA File :05/23/040/00217/AM11/	Lic.No/Date:0510276713 10.11.2010	Defer Date: 22.11.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

50	Case No.:23/33/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00340/AM11/	RLA File :03/95/040/00606/AM11/	Lic.No/Date:0310601125 12.11.2010	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U. O. No. 2(8)/2006/TW dated 29.09.2011 as under :-

Export Product	Quantity	Import Items	Quantity to be allowed
Ferro Silico Magnesium cored, Wire containing Magnesium Metal Granules – 20 MT, Ferro Silico Magnesium 38 MT, Ferro Silicon 30 MT, Ferro Silicon Rare Earth Metal 2 MT and CRCA steel strips 70 MT.	160 MT	1) Magnesium Metal Granules (Mg content 98% min)	20.4 MT @ 1.02 kg/kg of Magnesium Metal Granules content
		2) Ferro Silico Magnesium Powder (containing Mg 4- 7% Si 42-45% Ca 0.8-1.2% Al 1% max Bal. Fe)	38.38 MT @ 1.01 kg/kg of Ferro Silicon content
		3) Ferro Silicon Powder (containing Si:75% min., Al: 1.5% max, C:01% max, balance Fe)	30.3 MT @ 1.01 kg/kg of Ferro Silicon content
		4) Ferro Silico Rare Earths Powder (Total REM 30- 33% Si 35-55% C 1% max. Ce 15% max, balance Fe)	2.04 MT @ 1.02 kg/kg of Ferro Silico Rare Earths content
		5) CRCA Steel Strips	70.7 MT @ 1.01 kg/kg of CRCA content in export

R/ A may take suitable consequential action accordingly.

51	Case No.: 2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date: 22.11.2011
Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 22.11.2011.				

52	Case No.: 36/1/81-ALC2/2011	Party Name:SACHIN TRADING COMPANY	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00615/AM11/	RLA File :05/24/040/00227/AM11/	Lic.No/Date:0510278813 07.12.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U. O. No. 30(04)/2011-ME dated 23.09.2011 as under :- The import of both import Items is allowed on net-to-net basis but in import item at Sl. No. 1 Plate may be deleted and unit may be allowed to import remelted copper (Cahod) only. R/A may take suitable consequential action accordingly.				

53	Case No.: 20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144 08.12.2010	Defer Date: 22.11.2011
Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.				

54	Case No.: 8/42/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM11/	RLA File :03/94/040/00759/AM11/	Lic.No/Date:0310606408 15.12.2010	Defer Date: 22.11.2011
Decision : NC observed that reply of the firm has been received and it is being refer to DIPP for comments. The case stands deferred and to be re-listed on 22.11.2011.				

55	Case No.: 6/45/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876 22.12.2010	Defer Date: 22.11.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

	Case No.:4/42/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
56	HQ File :01/81/050/00451/AM11/	RLA File :07/24/040/00370/AM11/	Lic.No/Date:0710076343 29.12.2010	Defer Date: 22.11.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 22.11.2011.			

	Case No.:13/42/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
57	HQ File :01/81/050/00460/AM11/	RLA File :03/95/040/00711/AM11/	Lic.No/Date:0310608915 31.12.2010	Defer Date: 22.11.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 22.11.2011.			

	Case No.:21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
58	HQ File :01/81/050/00468/AM11/	RLA File :05/23/040/00259/AM11/	Lic.No/Date:0510280963 05.01.2011	Defer Date: 22.11.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 22.11.2011.			

	Case No.:47/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
59	HQ File :01/81/050/00626/AM11/	RLA File :04/24/040/00275/AM11/	Lic.No/Date:0410120396 05.01.2011	Defer Date: 22.11.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 22.11.2011.			

	Case No.:12/48/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Reject
60	HQ File :01/81/050/00541/AM11/	RLA File :31/24/040/00056/AM11/	Lic.No/Date:3110046412 12.01.2011	Defer Date:
	Decision : NC decided to withdraw the case has been already rejected in NC meeting No. 21/81 dated 16.08.2011.			

61	Case No.:29/1/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:29/81-ALC2/2011	Status:Deferred
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			11.10.2011	and Re-indexed
	HQ File :01/81/050/00608/AM11/	RLA File :08/24/040/00282/AM11/	Lic.No/Date:0810095939 01.02.2011	Defer Date: 22.11.2011
Decision : NC observed that reply of the firm has not been received as per written comments of DIPP vide U.O. dated 26.08.2011. NC decided to send a reminder to firm to submit above information. The case stands deferred and to be re-listed on 22.11.2011.				

62	Case No.:9/1/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM12/	RLA File :03/95/040/00721/AM11/	Lic.No/Date:0310613547 01.02.2011	Defer Date: 22.11.2011
	Decision : The case is under examination at DOT. The case stands deferred and to be re-listed on 22.11.2011.			

63	Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

64	Case No.:5/1/81-ALC2/2011	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00005/AM12/	RLA File :03/94/040/00961/AM11/	Lic.No/Date:0310613860 03.02.2011	Defer Date: 22.11.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

65	Case No.:3/1/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved	
	HQ File :01/81/050/00003/AM12/	RLA File :03/95/040/00770/AM11/	Lic.No/Date:0310615057 09.02.2011	Defer Date:	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.10.2011 as under :- 1. Description, quantities and Net weights of export products at Sl. No. 1 may be modified as under : <table><tr><td>1</td><td>Copper Conductor, XLPE Insulated Overall Screened Armoured Cables as per B.S. upto 1100 Volts/LT</td></tr></table>				1
1	Copper Conductor, XLPE Insulated Overall Screened Armoured Cables as per B.S. upto 1100 Volts/LT				

-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	1 Pair x 0.9 mm2	9.66	2338
b	1 Pair x 1.5 mm2	1.32	363
	TOTAL QTY	10.98	2701

2. Description, quantities and Net weights of export products at Sl. No. 2 may be modified as under :

<u>2</u>	Copper Conductor, XLPE Insulated Glass Mica tape screened , PVC Sheathed Overall Screened Unarmoured Cables as per B.S. upto 1100 Volts/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
	20 Pair x 1.5 mm2	0.54	909

3. Description, quantities and Net weights of export products at Sl. No. 3 may be modified as under:

<u>3</u>	Copper Conductor, XLPE Insulated Glass Mica tape screened , PVC Sheathed Screened Armoured Cables as per B.S. upto 1100 Volts/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
	2 Core x 2.5 mm2	4.36	2101

4. Description, quantities and Net weights of export products at Sl. No. 4 may be modified as under:

<u>4</u>	Copper Conductor, XLPE Insulated Glass Mica tape screened , PVC Sheathed Overall Screened Armoured Cables as per B.S upto 1100 Volts/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	5 Pair x 1.5 mm2	1.50	1380
b	1 Pair x 1.5 mm2	10.52	3840
c	1 Traid x 1.5 mm2	5.02	2123
	TOTAL QTY	17.04	7343

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5. Description, quantities and Net weights of export products at Sl. No. 5 may be modified as under:

5	Copper Conductor, XLPE Insulated Glass Mica tape screened , Lead Sheathed Overall Screened PVC Sheathed Armoured Cables as per B.S upto 1100 Volts/LT		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	5 Pair x 1.5 mm2	4.68	8433
b	10 Pair x 2.5 mm2	3.70	14419
c	20 Pair x 1.5 mm2	4.37	19084
d	10 Pair x 1.5 mm2	5.60	17640
	TOTAL QTY	18.35	59576

6. Description, quantities and Net weights of export products at Sl. No. 6 may be modified as under:

<u>6</u>	Copper Conductor, XLPE Insulated Glass Mica tape screened , Lead Sheathed Individual & Overall Screened PVC Sheathed Armoured Cables as per B.S upto 1100 Volts/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	5 Traid x 1.5 mm2	4.33	9071
b	10 Traid x 1.5 mm2	9.785	34756
c	20 Traid x 1.5 mm2	3.40	18214
	TOTAL QTY	17.515	62041

7. Description, quantities and Net weights of export products at Sl. No. 7 may be modified as under:

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7.	Copper Conductor, XLPE Insulated Glass Mica tape Screened Lead Sheathed PVC Sheathed Armoured Cables as per B.S._UP TO 1100V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	6 Core x 2.5 mm2	3.47	5698
b	10 Core x 2.5 mm2	10.345	23110
c	20 Core x 2.5 mm2	0.65	1979
	TOTAL QTY	14.465	30787

8. Description, quantities and Net weights of export products at Sl. No. 8 may be modified as under:

<u>8</u>	Copper Conductor, XLPE Insulated Lead Sheathed Overall Screened PVC Sheathed Armoured Cables as per B.S. UP TO 1100V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	5 Pair x 0.9 mm2	0.85	1343
b	5 Pair x 1.5 mm2	1.36	2489
c	10 Pair x 1.5 mm2	2.46	7606
d	10 Pair x 0.9 mm2	3.45	8508
e	20 Pair x 0.9 mm2	7.81	30029
f	10 Pair x 2.5 mm2	1.60	6641
	TOTAL QTY	17.53	56616

9. Description, quantities and Net weights of export products at Sl. No. 9 may be modified as under:

<u>9</u>	Copper Conductor, XLPE Insulated Glass Mica tape screened , Copper Wire Braided PVC Sheathed Armoured Cables UP TO 1100V/LT
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-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	10 Pair x 4 mm2	2	7106
b	2 Pair x 4 mm2	8	9960
C	1 Pair x 2.5 mm2	2	894
d	10 Pair x 1.5 mm2	4	9004
e	5 Pair x 1.5 mm2	2	2562
f	3 Core x 10 mm2	11	10901
g	3 Core x 6 mm2	0.3	203
h	3 Core x 2.5 mm2	3.15	1518
	TOTAL QTY	32.45	42148

10. Description, quantities and Net weights of export products at Sl. No. 10 may be modified as under:

<u>10</u>	Copper Conductor, XLPE Insulated Glass Mica tape screened , Copper Wire Braided PVC Sheathed Unarmoured Cables_UP TO 1100V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	1 Pair x 2.5 mm2	2	302
b	10 Pair x 1.5 mm2	4	3516
c	5 Pair x 1.5 mm2	2	976
	TOTAL QTY	8	4794

11. Description, quantities and Net weights of export products at Sl. No. 11 may be modified as under:

<u>11</u>	Copper Conductor, XLPE Insulated , Copper Wire Braided PVC Sheathed Armoured Cables UP TO 1100V/LT
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-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	200 Pair x 0.22 mm2	0.75	3988
b	50 Pair x 0.22 mm2	1.75	3012
c	25 Pair x 0.22 mm2	9.0	10224
d	10 Pair x 0.22 mm2	1.7	1037
e	4 Pair x 0.22 mm2	22.0	7326
	TOTAL QTY	35.2	25587

12. Description, quantities and Net weights of export products at Sl. No. 12 may be modified as under:

<u>12</u>	Copper Conductor, CAT 6 Shielded Cables. UP TO 1100V/LT		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
	4 Pair x 0.22 mm2	12.2	585.6

13. Description, quantities and Net weights of export products at Sl. No. 13 may be modified as under:

<u>13</u>	Copper Conductor, Screened with Semi Conducting Compound, XLPE Insulated, Lead Sheathed, Armoured PVC Sheathed Cables for above 1.1. kv		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	3 C X 240 mm2	1.2	42720
b	3 C X 240 mm2	0.5	11052
c	3 C X 150 mm2	0.2	3362
d	3 C X 95 mm2	0.55	6861
e	3 C X 70 mm2	0.5	5129
	TOTAL QTY	2.95	69124

14. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Cathode may be allowed as under:

- (i) For export products at Sl No. 3, 7(a) & 7(b) as per Engineering Table No. 4.
- (ii) For export products at Sl No. 9(f), 9(g), 9(h) & 13 as per Engineering Table No. 5.
- (iii) For export products at Sl. Nos. 1, 2, 4, 5, 6, 8, 9(a) to 9(e), 10, 11 & 12 as 1.01 Kgs/Kg. Content in the export products.
- (iv) For export product at Sl No. 7(c) as applied for i.e. 442.58 Kgs/Kms

15. Quantity of import item at S.No.2 i.e. Lead Ingots may be allowed as 1.02 kgs/kg content in the Export products at Sl. Nos. 5, 6, 7, 8 & 13.

16. Quantity of import item at S.No.3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. Nos. 1 to 11 & 13.

17. Quantity of import item at S.No.4 i.e. Semiconducting Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 13

18. Quantity of import item at S.No.5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl.Nos. 1 to 13.

19. Quantity of import item at S.No.6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl.Nos. 1 to 13.

20. Quantity of import item at S.No.7 i.e. Calcium Carbonate may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1 to 13.

21. Quantity of import item at S.No.8 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export products at S.No. 2 to 7, 9 & 10.

22. Quantity of import item at S.No.9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 13

23. Quantity of import item at S.No.10 i.e. Galvanised Steel Wire/Steel Wire Rod may be allowed as 1.02 Kgs./Kg. content in the export products from Sl.No. 1, 3 to 9, 11 & 13.

R/A may take suitable consequential action accordingly.

66	Case No.:2/48/81-ALC2/2010	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00531/AM11/	RLA File :03/95/040/00757/AM11/	Lic.No/Date:0310615369 10.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O dated 14.10.2011 as under :- 1. Net weight of export products at Sl. No. 1 & 2 may be specified as 19636.6 Kgs. & 9999 Kgs. respectively . 2. Import items at Sl.No. 1 & 2 shall be of relevant grade and thickness as contained in the export products and accordingly Words "SA300 TP" given in the description of import item at Sl. No. 1 may be modified as " 316L" 3. Quantity of import item at Sl. No. 1 may be allowed as 19.8 MT inclusive of 0.83 % wastage as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as applied of i.e. 10 MT on net to net basis . R/A may take suitable consequential action accordingly.			

67	Case No.:16/48/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00545/AM11/	RLA File :09/24/040/00444/AM11/	Lic.No/Date:0910045528 11.02.2011	Defer Date: 22.11.2011

Decision : NC decided to send a letter to firm to submit following information as per written comment of DIPP vide U.O dated 14.10.2011 as under :-

Weight of import items do not match with the blank sizes for the different export products and the same may be clarified .

The case stands deferred and to be re-listed on 22.11.2011.

68	Case No.: 43/1/81-ALC2/2011	Party Name:BOSCH LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00622/AM11/	RLA File :07/24/040/00450/AM11/	Lic.No/Date:0710077317 11.02.2011	Defer Date: 22.11.2011
Decision : NC decided to refer the case to DIPP as per written comment of DHI. The case stands deferred and to be re-listed on 22.11.2011.				

69	Case No.: 2/1/81-ALC2/2011	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00002/AM12/	RLA File :03/95/040/00838/AM11/	Lic.No/Date:0310616008 15.02.2011	Defer Date: 22.11.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 14.10.2011 as under :- Reply submitted by the firm is not proper and they may be asked to submit the following information: Firm in their reply have stated that O.D. and wall thickness of import items are more than 33.30 mm & 3.30 mm respectively. Whereas, for export items, O.D. and wall thickness are less than 33.50 mm & 3.40 mm respectively. As export and import items fall within the same size range, it is not possible to fix norms and firm may again be asked to submit the following information : 1. OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be re-listed on 22.11.2011.				

70	Case No.: 1/1/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00001/AM12/	RLA File :03/95/040/00665/AM11/	Lic.No/Date:0310616532 17.02.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA on repeat basis as per similar decision taken earlier as under:-
The import of High Carbon Ferro Chrome Chips/Lumps is allowed 50,500 kg @ 1.01 kg/kg content in export product.

R/A may take suitable consequential action accordingly.

71	Case No.: 38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date: 22.11.2011
Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.				

72	Case No.: 11/7/81-ALC2/2011	Party Name:IDMC LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00027/AM12/	RLA File :34/24/040/00204/AM11/	Lic.No/Date:3410029432 25.02.2011	Defer Date: 22.11.2011
Decision : NC observed that reply submitted by firm is incomplete and they are advise to submit following details as per written comments of DIPP vide U. O dated 14.10.2011 1. Information in respect of Sl. No. 11 of Standard Deficiency Format-export product wise. 2. For net weight of components to be manufactured from import items, details of components with net weights thereof may be indicated The case stands deferred and to be re-listed on 22.11.2011.				

73	Case No.: 9/14/81-ALC2/2011	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM12/	RLA File :02/24/040/00212/AM11/	Lic.No/Date:0210155678 02.03.2011	Defer Date: 22.11.2011
Decision : NC decided to refer the case to MSME for comments. The case stands deferred and to be re-listed on 22.11.2011.				

74	Case No.: 5/7/81-ALC2/2011	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00021/AM12/	RLA File :05/24/040/00379/AM11/	Lic.No/Date:0510285256 07.03.2011	Defer Date: 22.11.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.				

75	Case No.: 49/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00628/AM11/	RLA File :07/24/040/00456/AM11/	Lic.No/Date:0710077953 10.03.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

76	Case No.: 12/7/81-ALC2/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00028/AM12/	RLA File :34/24/040/00324/AM11/	Lic.No/Date:3410029575 10.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier AA No. 3410029738(ratified in the meeting no. 17/81-ALC2/2011 dated 19.07.2011) as under :- Taking clue from SION C-1503/C-1575 and C-1627 import is allowed with 5% wastage i.e. 1.05 Kg/kg content in export product. Quantity of import is allowed 9400 MT. R/A may take suitable consequential action accordingly			

77	Case No.: 11/1/81-ALC2/2011	Party Name:KISHORE VADILAL PVT. LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00590/AM11/	RLA File :08/24/040/00379/AM11/	Lic.No/Date:0810097130 11.03.2011	Defer Date: 22.11.2011
	Decision : NC decided to refer the case to DHI alongwith comments of MSME for examination. The case stands deferred and to be re-listed on 22.11.2011.			

78	Case No.: 6/7/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00022/AM12/	RLA File :31/24/040/00246/AM11/	Lic.No/Date:3110047333 11.03.2011	Defer Date: 22.11.2011
	Decision : NC decided to send a letter to firm to submit as per written comments of DHI vide U. O. No. 3(12)/2011/TSW(B)/661 dated 05.10.2011. (Copy enclosed). The case stands deferred and to be re-listed on 22.11.2011.			

79	Case No.: 51/1/81-ALC2/2011	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00630/AM11/	RLA File :07/24/040/00455/AM11/	Lic.No/Date:0710078096 17.03.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

80	Case No.:7/7/81-ALC2/2011	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00023/AM12/	RLA File :05/23/040/00342/AM11/	Lic.No/Date:0510286301 17.03.2011	Defer Date: 22.11.2011
	Decision : NC decided to send the reply received from the firm to MoS. The case stands deferred and to be re-listed on 22.11.2011.			

81	Case No.:23/14/81-ALC2/2011	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00100/AM12/	RLA File :03/95/040/01009/AM11/	Lic.No/Date:0310622114 18.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O dated 14.10.2011 as under :- Word “ Relevant” may be prefixed with the description of import item and its quantity may be allowed as 10172 Kgs. inclusive of 65 % wastage after taking clue from SION C-388. R/A may take suitable consequential action accordingly.			

82	Case No.:19/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00598/AM11/	RLA File :05/23/040/00358/AM11/	Lic.No/Date:0510286525 21.03.2011	Defer Date: 22.11.2011
	Decision : NC observed that reply has been received from the firm and it is being referred to DHI for comments. The case stands deferred and to be re-listed on 22.11.2011.			

83	Case No.:20/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00599/AM11/	RLA File :05/23/040/00360/AM11/	Lic.No/Date:0510286526 21.03.2011	Defer Date: 22.11.2011
	Decision : NC observed that reply has been received from the firm and it is being referred to DHI for comments. The case stands deferred and to be re-listed on 22.11.2011.			

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84	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date: 22.11.2011
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.			

85	Case No.:21/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00600/AM11/	RLA File :05/23/040/00359/AM11/	Lic.No/Date:0510286546 22.03.2011	Defer Date: 22.11.2011
	Decision : NC observed that reply has been received from the firm and it is being referred to DHI for comments. The case stands deferred and to be re-listed on 22.11.2011.			

86	Case No.:22/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00601/AM11/	RLA File :05/23/040/00368/AM11/	Lic.No/Date:0510286547 22.03.2011	Defer Date: 22.11.2011
	Decision : NC observed that reply has been received from the firm and it is being referred to DHI for comments. The case stands deferred and to be re-listed on 22.11.2011.			

87	Case No.:23/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00602/AM11/	RLA File :05/23/040/00369/AM11/	Lic.No/Date:0510286548 22.03.2011	Defer Date: 22.11.2011
	Decision : NC observed that reply has been received from the firm and it is being referred to DHI for comments. The case stands deferred and to be re-listed on 22.11.2011.			

88	Case No.:24/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00603/AM11/	RLA File :05/23/040/00370/AM11/	Lic.No/Date:0510286549 22.03.2011	Defer Date: 22.11.2011
	Decision : NC observed that reply has been received from the firm and it is being referred to DHI for comments. The case stands deferred and to be re-listed on 22.11.2011.			

89	Case No.:26/7/81-ALC2/2011	Party Name:SAVERA AUTO COMPS PVT.LTD.	Meet No/Date:29/81-ALC2/2011	Status:Deferred
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		11.10.2011	and Re-indexed
HQ File :01/81/050/00042/AM12/	RLA File :03/95/040/00946/AM11/	Lic.No/Date:0310622965 23.03.2011	Defer Date: 22.11.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

90	Case No.:56/1/81-ALC2/2011	Party Name:SWASTIK PIPES LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00635/AM11/	RLA File :05/24/040/00398/AM11/	Lic.No/Date:0510286772 24.03.2011	Defer Date: 22.11.2011
	Decision : NC observed that reply has been received from the firm and it is being referred to DIPP for comments. The case stands deferred and to be re-listed on 22.11.2011.			

91	Case No.:27/7/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00043/AM12/	RLA File :03/95/040/01025/AM11/	Lic.No/Date:0310623070 24.03.2011	Defer Date: 22.11.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 14.10.2011 as under :- 1. Nickel content percentage in Ferro Nickel Wire for export product at Sl. No. 1 The case stands deferred and to be re-listed on 22.11.2011.			

92	Case No.:14/1/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00593/AM11/	RLA File :03/94/040/01077/AM11/	Lic.No/Date:0310623225 25.03.2011	Defer Date: 22.11.2011
	Decision : NC observed that reply has been received from the firm and it is being referred to DIPP for comments. The case stands deferred and to be re-listed on 22.11.2011.			

93	Case No.:62/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00641/AM11/	RLA File :09/24/040/00440/AM08/	Lic.No/Date:0910046125 29.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U. O. No. 3(9)/2011/TSW(B)/551 dated 19.09.2011 as under :-			

- (i) “Word Sheet may be suffixed in description of Import Item and its quantity is allowed at the rate of 1.07 kg per kg content in the export product.

R/A may take suitable consequential action accordingly.

94	Case No.:8/14/81-ALC2/2011	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00085/AM12/	RLA File :02/24/040/00225/AM11/	Lic.No/Date:0210156879 29.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U. O. No. 17(57)/2011-IPHW dated 21.09.2011 as under :- 1. Import item at Sl. No. 1 : As applied for by the party inclusive of 2% watage. (Silicon) Wafers) 2. Import item at Sl. No. 2,3&7 : As applied for by the party on ‘Nil’ wastage basis 3. Import item at Sl No. 4,5&6 : On net to net basis with accountability clause. It is also noted that for Silicon Wafers the 2% wastage is recoverable & each recoverable piece has value of Rs. 90/-. R/A may take suitable consequential action accordingly.			

95	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date: 22.11.2011
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.			

96	Case No.:24/14/81-ALC2/2011	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00101/AM12/	RLA File :03/95/040/00986/AM11/	Lic.No/Date:0310625042 05.04.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

97	Case No.:4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE	Meet No/Date:29/81-ALC2/2011	Status:Deferred
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		LIMITED	11.10.2011	and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date: 22.11.2011
	Decision : The case is under examination at DIT. The case stands deferred and to be re-listed on 22.11.2011.			

98	Case No.: 19/7/81-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00035/AM12/	RLA File :03/95/040/01062/AM11/	Lic.No/Date:0310626861 18.04.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

99	Case No.: 22/14/81-ALC2/2011	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00099/AM12/	RLA File :03/94/040/01143/AM11/	Lic.No/Date:0310627277 19.04.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

100	Case No.: 5/14/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00082/AM12/	RLA File :08/24/040/00381/AM11/	Lic.No/Date:0810098566 26.04.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

101	Case No.: 1/7/81-ALC2/2011	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00017/AM12/	RLA File :05/23/040/00027/AM12/	Lic.No/Date:0510289314 02.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comment of DHI vide U.O. No. 3(72)/2009/TSW(B)/600 dated 05.10.2011 as under :-			
	(i) Import Item No. 3 is allowed as per policy for packaging material. (ii) Rest of the Import Items is allowed as per existing SION C-362.			

R/A may take suitable consequential action accordingly.

102	Case No.:8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date: 22.11.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

103	Case No.:18/7/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00034/AM12/	RLA File :05/24/040/00031/AM12/	Lic.No/Date:0510290134 10.05.2011	Defer Date: 22.11.2011
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. Information in respect of Sl. No. 2,3,4 & 5 of earlier deficiency letter. The case stands deferred and to be re-listed on 22.11.2011.			

104	Case No.:20/7/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00036/AM12/	RLA File :03/95/040/00047/AM12/	Lic.No/Date:0310630339 10.05.2011	Defer Date: 22.11.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

105	Case No.:21/7/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00037/AM12/	RLA File :03/95/040/00099/AM12/	Lic.No/Date:0310630342 10.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.10.2011 as under :- 1. Description, quantities and Net weights of export products at Sl. No. 1 may be modified as under :			

1	Copper Conductor, XLPE Insulated, ZHFR Sheathed Armoured Cables for 1.1. kv
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-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	2 C X 4 mm2	7020.	3161
b	3 C X 4 mm2	64323	32732
c	5 C X 4 mm2	6000	4592
d	3 C X 6 mm2	324	199
e	3 C X 10 mm2	1458	1332
f	3 C X 16 mm2	2070	2298
g	3 C X 35 mm2	468	962
h	3 C X 50 mm2	270	688
i	3 C X 70 mm2	234	862
j	3 C X 95 mm2	1898	8117
k	4 C X 4 mm2	5832	3414
l	4 C X 6 mm2	744	607
m	4 C X 10 mm2	360	387
n	4 C X 16 mm2	804	1174
o	4 C X 25 mm2	551	1122
p	4 C X 35 mm2	501	1269
q	4 C X 95 mm2	100	580
r	4 C X 120 mm2	342	2590
s	4 C X 150 mm2	100	898
t	3.5 C X 300 mm2	875	12776
u	9 C X 1.5 mm2	3396	2502
v	7 C X 1.5 mm2	4758	2474
w	11 C X 2.5 mm2	6630	6832
	TOTAL QTY	109058	91572

2. Description, quantities and Net weights of export products at Sl. No. 2 may be modified as under :

2 Copper Conductor, XLPE Insulated Glass Mica tape screened , ZHFR Sheathed Overall & Individual Overall Screened Armoured Cables upto 1100 V

-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	2 Core x 95 mm ²	420	1609
b	2 Core x 6 mm ²	12000	7212
c	2 Core x 150 mm ²	200	1085
d	6 Pair x 1.5 mm ²	1178	1537
e	12 Pair x 1.5 mm ²	3254	6470
f	6 Traid x 1.5 mm ²	492	769
g	12 Traid x 1.5 mm ²	372	1027
h	2 Pair x 1.5 mm ²	6780	4936
i	1 Pair x 1.5 mm ²	41622	18582
j	1 Traid x 1.5 mm ²	2060	1012
k	1 Pair x 2.5 mm ²	9086	4477
l	2 Pair x 1.5 mm ²	408	236
m	6 Pair x 1.5 mm ²	438	507
n	12 Pair x 1.5 mm ²	951	1706
o	6 Pair x 2.5 mm ²	1899	2617
p	12 Pair x 2.5 mm ²	684	1487
	TOTAL QTY	81844	55269

3. Description, quantities and Net weights of export products at Sl. No. 3 may be modified as under:

3 Copper Conductor, XLPE Insulated ZHFR Sheathed Overall & Individual Overall

	Screened Armoured Cables upto 1100 V		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	1 Pair x 1.5 mm2	4500	1710
b	2 Pair x 1.5 mm2	6222	3480
c	6 Pair x 1.5 mm2	780	778
d	12 Pair x 1.5 mm2	2640	3963
e	12 Pair x 1.5 mm2	972	1640
	TOTAL QTY	15114	11571

4. Description, quantities and Net weights of export products at Sl. No. 4 may be modified as under:

<u>4</u>	Copper Conductor, PVC Sheathed Single Core Wires upto 1100 V		
-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
	1 core x 6 mm2	7350	535
	1 core x 16 mm2	972	174
	1 core x 70 mm2	312	228
	TOTAL QTY	8634	937

5. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Cathode may be allowed as under:

- (i) For export products at Sl No. 1(a), 1(b), 1(d) to 1(p). 1(t), 2(b) & 4 as per Engineering Table No. 5.
- (ii) For export product at Sl No1 (v) as per Engineering Table No. 4.
- (iii) For export products at Sl. Nos. 2(d) to 2(p) & 3 as 1.01 Kgs/Kg. Content in the export products.
- (iv) For export products at Sl.Nos. 1(c), 1(q), 1(r), 1 (s), 1 (v), 1(w), 2(a) & 2(c) as applied for as given under
Export Product at Sl. No. 1(c) : as 178 Kgs./Km.

Export Product at Sl. No. 1(q) : as 3318 Kgs./Km.

Export Product at Sl. No. 1(r) : as 4187Kgs./Km.
 Export Product at Sl. No. 1(s) : as 5166 Kgs./Km.
 Export Product at Sl. No. 1(u) : as 122 Kgs./Km.
 Export Product at Sl. No. 1(w) : as 244 Kgs./Km.
 Export Product at Sl. No. 2(a) : as 1643 Kgs./Km.
 Export Product at Sl. No. 2(c) : as 2583 Kgs./Km.

6. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. Nos. 1 2 & 3.
7. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 4.
8. Quantity of import item at S.No.4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl.No. 4.
9. Quantity of import item at S.No.5 i.e. Calcium Carbonate may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 4.
10. Quantity of import item at S.No.6 i.e. COGEGUM compund may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1, 2 & 3.
11. Quantity of import item at S.No.7 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export products at Sl.No. 2.
12. Quantity of import item at S.No.10 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl.No. 1, 2 & 3.

R/A may take suitable consequential action accordingly.

106	Case No.:23/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00039/AM12/	RLA File :04/24/040/00012/AM12/	Lic.No/Date:0410123943 10.05.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

107	Case No.:24/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00040/AM12/	RLA File :04/24/040/00013/AM12/	Lic.No/Date:0410123944 10.05.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

108	Case No.: 25/7/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00041/AM12/	RLA File :05/24/040/00032/AM12/	Lic.No/Date:0510290135 10.05.2011	Defer Date: 22.11.2011
	Decision : Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 13. Information in respect of Sl. No. 2,3,4 & 5 of earlier deficiency letter. The case stands deferred and to be re-listed on 22.11.2011.			

109

Case No.:29/7/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
HQ File :01/81/050/00045/AM12/	RLA File :03/94/040/00046/AM12/	Lic.No/Date:0310630712 11.05.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M No. 46011/92/2008-PC-II dated 30.08.2011 as under :-			
Item to be Exported		Quantity	
Cold Form Blister Film – Slitted (Width of 115 mm to 250 mm, GSM 240 gm +/-10%		1kg.	
Raw-material recommended for Import		Quantity	
Relevant Cold Form Blister Film in Jumbo Rolls (Width of 600 mm to 1000 mm, GSM 240GM +/- 10%		1.05kg.	
R/A may take suitable consequential action accordingly.			

110	Case No.: 10/14/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM12/	RLA File :05/23/040/00091/AM12/	Lic.No/Date:0510292911 10.06.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

111	Case No.: 11/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00088/AM12/	RLA File :05/23/040/00094/AM12/	Lic.No/Date:0510293097	Defer Date:

		13.06.2011	22.11.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

112	Case No.:12/14/81-ALC2/2011	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00089/AM12/	RLA File :04/24/040/00075/AM12/	Lic.No/Date:0410124887 13.06.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

113	Case No.:13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date: 22.11.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

114	Case No.:14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date: 22.11.2011
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 22.11.2011.			

115	Case No.:16/14/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00093/AM12/	RLA File :03/94/040/00216/AM12/	Lic.No/Date:0310636355 15.06.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

116	Case No.:17/14/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00094/AM12/	RLA File :03/94/040/01157/AM11/	Lic.No/Date:0310636363 15.06.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

117	Case No.:18/14/81-ALC2/2011	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00095/AM12/	RLA File :05/23/040/00031/AM12/	Lic.No/Date:0510293736 16.06.2011	Defer Date: 22.11.2011
	Decision : NC decided to refer the case to DOT. The case stands deferred and to be re-listed on 22.11.2011.			

118	Case No.:19/14/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00096/AM12/	RLA File :03/95/040/00117/AM12/	Lic.No/Date:0310636983 17.06.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

119	Case No.:20/14/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00097/AM12/	RLA File :03/95/040/00144/AM12/	Lic.No/Date:0310637250 20.06.2011	Defer Date: 22.11.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.			

120	Case No.:1/21/81-ALC2/2011	Party Name:HEENA METAL PVT LTD	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00175/AM12/	RLA File :03/94/040/00311/AM12/	Lic.No/Date:0310645667 02.08.2011	Defer Date: 22.11.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by MSME. (Copy enclosed). The case stands deferred and to be re-listed on 22.11.2011.			

121	Case No.:2/21/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00176/AM12/	RLA File :03/94/040/00392/AM12/	Lic.No/Date:0310645887 03.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier licence no. 0310463395 dated 29.02.2008 as under :-			
Item to be Exported		Quantity		
Cold Form Blister Film (Laminate consisting of Oriented Polyamide		1kg		

Film/Aluminium Foil/PVC Film in the width of 115mm to 143mm) (Gsm of Laminate 240grams +/-10%)	
Raw-material Recommended for Import	Quantity
Cold Form Blister Film in jumbo rolls (Laminate consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 600mm to 1000mm (Gsm of Laminate – 240gm+/-10%)	1.05 kg.
R/A may take suitable consequential action accordingly.	

122	Case No.:3/21/81-ALC2/2011	Party Name:MICRO CNC TECHNOLOGIS PRIVATE LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00177/AM12/	RLA File :04/24/040/00126/AM12/	Lic.No/Date:0410126762 03.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.10.2011 as under :- Taking clue from SION C-361 & C-359, quantities of import items at Sl. No. 1 & 2 may be allowed as 27124 Kgs. & 13658 Kgs. respectively inclusive of 8% wastage. R/a may take suitable consequential action accordingly.			

123	Case No.:1/22/81-ALC2/2011	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM12/	RLA File :04/24/040/00059/AM12/	Lic.No/Date:0410127031 10.08.2011	Defer Date: 22.11.2011
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 22.11.2011.			

124	Case No.:2/22/81-ALC2/2011	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00179/AM12/	RLA File :31/83/040/00098/AM12/	Lic.No/Date:3110049775 12.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U. O. dated 14.10.2011 as under :- 1. Import items from Sl. Nos. 1 to 11 should be of same grade as contained in the export product. 2. Quantities of import items from Sl.No. 1 to11 may be allowed as 10400 Kgs., 47272, Kgs., 23633 Kgs., 28363 Kgs., 170181 Kgs., 132363 Kgs., 203272 Kgs., 236363 Kgs., 151272 Kgs., 12636 Kgs.& 56727 Kgs. respectively inclusive of 4% wastage. 3. Quantities of import items at S.No. 12 & 13 put together may be allowed as applied for being 1.43 % of FOB value of exports.			

R/A may take suitable consequential action accordingly.

125	Case No.:3/22/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:29/81-ALC2/2011 11.10.2011	Status:Approved
	HQ File :01/81/050/00180/AM12/	RLA File :03/94/040/00223/AM12/	Lic.No/Date:0310649044 17.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O dated 14.10.2011 as under :- 1. Words "Copper Conductor" may be added with the description of export products at Sl. No. 1 & 2. 2. Quantity of import item may be allowed as applied for i.e. 19009.35 Kgs after taking clue from Engineering Table 5. R/A may take suitable consequential action accordingly.			

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PART – AR – FRESH

Sl. No. 139

CASE NO. AR- 03	M/s. Areva T & D India Limited
Meeting No. 29/81	F.No.01/81/050/0470/AM10/DES-II
Dated:11.10.2011	Advance Licence No. 0210138613 dated 01.03.2010
	RLA's F.No.02/24/040/0036/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(49)/2010/TSW(B)602 dated 05.10.2011 as under :-

- (i) Net weight per piece of export product No. 1 and 2 may be incorporated in the authorization as 2100 kg each.
- (ii) FOB value of Export Product No. 2 may be called for by the licencing authority and incorporated in the authorization.
- (iii) The word 'Sheet' of 2 mm thickness may be added in the description of Import Item No. 1 and its total quantity is recommended as 24018 kg including 5% wastage.

- (iv) Import Item No. 2 to 15 are components and allowed on net-to-net basis. Accordingly the quantity of Import Item no. 3 to 5, 10 and 12 to 14 may be reduced to 888 numbers each. Quantity of Import item no 2 may be reduced to 1184 numbers. Quantity of Import Item No. 6 and 8 may be reduced to 1776 numbers each. Quantity of Import Item No. 7 and 9 may be reduced to 592 numbers each. Quantity of Import Item No. 11 and 15 may be reduced to 296 numbers and 740 respectively.

R/A may take suitable consequential action accordingly.

Sl. No. 140

CASE NO. AR- 52	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 29/81	F.No.01/81/050/0493/AM10/DES-II
Dated:11.10.2011	Advance Licence No. 0410111024 dated 25.01.2010
	RLA's F.No.04/24/040/00270/AM10

Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 22.11.2011.

Sl. No. 141

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 29/81	F.No.01/81/050/0488/AM10/DES-II
Dated:11.10.2011	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : The case is under examination at C&PC. The case stands deferred and to be re-listed on 22.11.2011.

Sl. No. 142

CASE NO. AR- 55	M/s. Image Labels Pvt. Limited
Meeting No. 29/81	F.No.01/87/050/0463/AM07/DES-II
Dated:11.10.2011	Advance Licence No. 0710046822 dated 22.08.2006
	RLA's F.No.07/24/040/00312/AM07

Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/68/06-PC-II dated 16.08.2011 as under :-

1. Item to be Exported	Quantity
PVC Sheet Insulators	1 kg

Raw-material Recommended for Import	Quantity
Relevant PVC Sheet	1.08 kg/kg content in the export product

2.Item to be Exported	Quantity
Polycarbonate Sheet Insulators	1kg
Raw-material Recommended for Import	Quantity
Relevant Polycarbonate Sheet	1.08 kg/kg content in the export product

R/A may take suitable consequential action accordingly.

Sl. No. 143

CASE NO. AR- 56	M/s. Ravin Cable
Meeting No. 29/81	F.No.01/81/162/769/AM09/DES-II
Dated:11.10.2011	Advance Licence No. i. 0310083250 dtd 04.05.2001 ii. 0310111242 dtd 22.11.2001

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 14.10.2011 as under :-

1. Copies of both the Advance Authorizations with details of export products and items of import including their quantities.
2. Copies of Norms fixed by Advance Licence/Norms committee in respect of both the Advance Authorizations.
3. Detailed calculations/justification for increase in the quantities of import items Vis –a-Vis norms fixed by ALC/NC supported by cross-sectional diagram of cables.

The case stands deferred and to be re-listed on 22.11.2011.

PART – C – DEFERRED

SI No 32

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd, Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 29/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 11.10.2011	

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.

S. No. 33

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 29/81	F.No.01/81/162/767/AM09/DES-II
Dated: 11.10.2011	

Decision : NC observed that comments of Ministry of Mines is awaited and hence decided to send a reminder to Ministry of Mines to expedite the comments. The case stands deferred and to be relisted on 22.11.2011.

Sl. No. 34

CASE NO. C - 08	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 29/81	F.No.01/81/162/008/AM'11/DES-II
Dated: 11.10.2011	

Decision: NC observed that comments of Ministry of Mines has been received. The case stands deferred and to be re-listed on 25.10.2011.

Sl. No. 35

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 29/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 11.10.2011	

Decision : The case is under examination of Ministry of Mines. The case stands deferred and to be re-listed on 22.11.2011.

Sl. No. 36

CASE NO. C- 08	M/s. Eastman Auto & Power Ltd., Gurgaon
Meeting No. 29/81	F.No.01/81/162/00849/AM11 /DES-II
Dated:11.10.2011	Clarification regarding whether Lead Acid Storage Inverter Battery is cover under SION C-1058

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.

Sl No. 37

CASE NO. C-01	M/s. Honeywell Electrical Devices and Systems India Ltd
Meeting No. 29/81	F.No.01/81/162/007/AM12/DES-II
Dated:11.10.2011	Fixation of wastage norms in r/o 100% EOU unit

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 22.11.2011.

Sl No. 38

CASE NO. C-03	M/s. OCTL
Meeting No. 29/81	F.No.01/81/162/203/AM12/DES-II
Dated:11.10.2011	Modification of SION C-1313

Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 22.11.2011.
